

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE
LOK SABHA**

**UNSTARRED QUESTION NO. 1824.
TO BE ANSWERED ON WEDNESDAY, THE 8TH DECEMBER, 2021.**

GI TAG

1824. DR. SANJAY JAISWAL:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) the criteria to be fulfilled for earning a Geographical Indicator (GI) Tag;
- (b) whether the Ministry has received any proposal from the State Government requesting GI Tag for Tilkut from Gaya;
- (c) if so, whether the Ministry is considering on such proposal; and
- (d) if so, the details thereof and the likely time by when an outcome is expected?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सोम प्रकाश)

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI SOM PARKASH)**

- (a):** Registration of a product as *geographical indication* (GI) is done upon receipt of an application as per the provisions of the Geographical Indications of Goods (Registration and Protection) Act, 1999 and relevant Geographical Indications of Goods (Registration & Protection) Rules, 2002.

As per Section 11 of GI (Registration and Protection) Act, 1999, an application can be filed only by "any association of persons or producers or any organization or authority established by or under any law representing the interest of the producers of the concerned goods in a prescribed Form".

Said application is then processed as per the prescribed guidelines under the Act and relevant Rules to evaluate and ascertain the correctness of the particulars furnished in the application and its supporting documents.

Upon acceptance of the application, it is published in the official journal for the consideration of the public. If no opposition is filed within the statutory time period, the application is registered from the date of making the application and a certificate of Registration is issued. If any opposition is filed, it is disposed of after providing opportunity of being heard to both the applicant and the opposing party following the principle of natural justice. The registration of a GI is done for ten years and can be renewed from time to time.

- (b):** No application for requesting GI tag for Tilkut from Gaya is received by GI registry.

- (c) & (d):** No such proposal is under consideration.
